

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 213  
111/252/ND/2020**

**IN THE MATTER OF:**

**Pr. Commissioner of Income Tax-5**

**...APPELLANT**

**Vs.**

**M/s. Kain Communication Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 14.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the ROC**

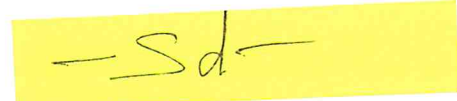
**:Mr. M. Yadubhushan Rao, AROC.**

**For the Income Tax Department**

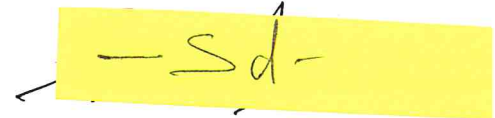
**:Mr. Shailendra Singh, Advocate.**

**ORDER**

The Learned Counsel for the Appellant is not present. AROC is present and submitted that they have no object to continue with the proceedings in terms of their internal Circular No. F No. 03/73/2017/CL-II dated 04.01.2018 and the status of the completion of service is to be informed to the Tribunal on the next date of hearing. Matter is adjourned to 21.12.2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**